



2026:AHC:124750

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 12580 of 2026

Aryan

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Onkar Singh, Sachin Malik
Counsel for Opposite Party(s)	:	G.A.

Court No. - 5

HON'BLE JITENDRA KUMAR SINHA, J.

1. Heard Sri Onkar Singh, learned counsel for the applicant and Sri B.P. Singh, learned AGA for the State-respondents and perused the record.

2. The present bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023, has been filed on behalf of applicant with a prayer to release him on bail in Case Crime No. 18 of 2026, under Sections 318(4), 336, 338, 61(2) BNS and Sections 66C, 66D of IT Act, registered at Police Station Phugana, District Muzaffar Nagar, during pendency of the trial.

3. It has been argued by the learned counsel for the applicant that applicant is innocent and he has been falsely implicated in this case and he has been languishing in jail since 19.2.2026. It is further submitted that the co-accused Sachin has already been granted bail by a co-ordinate Bench of this Court vide order dated 27.5.2026 passed in Criminal Misc. Bail Application No. 15294 of 2026 and the role of the applicant is not distinguishable from the role of the above co-accused. It is submitted that only one mobile phone and Rs. 600/- are said to have been recovered from the possession of the applicant and no individual complaint has been lodged against the applicant. It is submitted that as per the FIR cyber fraud to the tune of Rs. 54,000/- is said to have been committed with the first informant. It is further submitted that

applicant is having no criminal history. It is also submitted that the applicant undertakes that he will not misuse the liberty, if granted. It has also been pointed out that in the wake of heavy pendency of cases in the Court, there is no likelihood of any early conclusion of trial.

4. On the other hand, learned A.G.A. has opposed the prayer for grant of bail to the applicant and it is submitted that mobile phone of the applicant has been found linked in two bank accounts involved in the alleged cyber fraud.

5. Co-accused Sachin has already been granted bail by a co-ordinate Bench of this Court vide order dated 27.5.2026 passed in Criminal Misc. Bail Application No. 15294 of 2026 and the role of the applicant is not distinguishable from the role of the above co-accused. The applicant has been arrested and from his possession one mobile phone and Rs. 600/- is said to have been recovered. As per the FIR cyber fraud to the tune of Rs. 54,000/- is said to have been committed with the first informant. The applicant is having no criminal history.

6. Upon considering the totality of facts, nature and the evidence reflected from record and without expressing any opinion on merits of the case, I find it to be a fit case for bail. Hence, the present bail application is **ALLOWED**.

7. Let the applicant- **Aryan** involved in the aforesaid case crime be released on bail on his furnishing a personal bond of Rs. 50,000/- with two sureties each in the like amount to the satisfaction of the Court concerned with the following conditions :-

(i) The applicant shall not directly or indirectly make any inducement, threat, or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to any police officer or tamper with the evidence.

(ii) The applicant shall not pressurize/intimidate the prosecution

witnesses.

(iii) The applicant shall remain present, in person, before the trial court on the dates fixed for (i) opening of the case, (ii) framing of charge and (iii) recording of statement under Section 351 of B.N.S.S.

(iv) The applicant shall file an undertaking to the effect that he shall not seek any adjournment on the dates fixed for evidence when the witnesses are present in the trial court.

(v) The applicant shall remain present before the trial court on each date fixed, either personally or through his counsel.

8. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

9. It is clarified that anything said in this order is limited to the purpose of determination of this bail application and will in no way be construed as an expression on the merits of the case. The trial court shall be absolutely free to arrive at its independent conclusions on the basis of evidence led unaffected by anything said in this order.

(Jitendra Kumar Sinha,J.)

June 2, 2026
Abhishek